

<sup>1</sup>[THE EIGHTH SCHEDULE

[See section 15B (1), (2) and (5)]

Type of mining lease	Additional amount in case the included mineral is a mineral specified in Part-D of the First Schedule or the Seventh Schedule	Additional amount in case the included mineral is not a mineral specified in Part-D of the First Schedule or the Seventh Schedule
(1)	(2)	(3)
(i) Auctioned mining lease (including coal and lignite mining lease auctioned on revenue share basis for sale of coal).	<i>Nil.</i>	<i>Nil</i>
(ii) Non-auctioned mining lease.	<i>Nil.</i>	Equivalent to amount of royalty on the included mineral.
(iii) Coal and lignite mining lease auctioned on per tonne basis or power tariff basis.	<i>Nil.</i>	Equivalent to amount of royalty on the included mineral.

*Explanation.*—For the purpose of this Schedule, it is hereby clarified that—

(i) the additional amount shall be in addition to royalty or payment to the District Mineral Foundation and National Mineral Exploration and Development Trust or any other statutory payment;

(ii) in case an additional amount specified in the Fifth Schedule is paid by the lessee in respect of a mineral, no additional amount under this Schedule shall be payable in respect of such included mineral;

(iii) in case of auctioned mines,—

(a) auction premium shall not be payable in respect of the included mineral if the included mineral is a mineral specified in Part-D of the First Schedule or the Seventh Schedule;

(b) auction premium shall be payable in respect of the included mineral if the included mineral is not a mineral specified in Part-D of the First Schedule or the Seventh Schedule.]

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1. Ins. by Act 28 of 2025, s. 12 (w.e.f. 1-9-2025).